MARCH 21, 1975 Gujurat Appropriation 324 (Vote on Account) Bill, 1975

The motion was adopted

MR. DEPUTY SPEAKER: Now, I will take up the Supplementary Demands. will not mention Demand No. 49. That should clear the position.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Cosolidated Fund of the State of Gujarat to defray the charges which come in course of payment during the year ending the 31st day of March 1975 in respect of the following demands entered in the second column thereof-

Demands Nos. 8, 11, 14, 17, 21 to 23, 25. 27. 28. 33, 35, 38, 40 to 42. 55. 55. 58, to 60, 63, 65, 66, 69, 72, 74 to 79, 82, 84, 86 to 88, 90, 94. 97, 105, 107, 108, 110, 113, 116, 119, 120, 122, 124 to 128, 131, 132, 137 to 142, 144 and 146."

The motion was adopted

16.26 hrs.

OTE ON ACCOUNT) BILL*, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB KUMAR MUKHERJEE) : 1 to move for leave to introduce a bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat, for the services of a part of the financial year 1975-76.

SHRI PILOO MODY (Godhra): As

MR. DEPUTY SPEAKER: Not yet.

Now, the aucstion is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1975-76."

Grants (Gigarat) 1974-75

Salve, Shri N. K. P. Samanta, Shri S. C. Sanghi, Shri N. K. Sangliana, Shri Sathe, Shri Vasant Savitri Shyam, Shrimati Sethi, Shri Ariun Shailani, Shri Chandra Shankaranand, Shri B. Sharma, Shri Nawal Kishore Shukla, Shri B. R. Sinha, Shri Nawal Kishore Sokhi, Sardar Swaran Singh Stephen, Shri C. M. Subramaniam, Shrl C. Sudarasanam, Shri M. Thwarv, Shri D. N. Vckaria, Shri

MR. DEPUTY-SPEAKER: The result? of the division is: 16; Noes 58.

AYES

The motion was negatived

MR. DEPUTY-SPEAKER: I shall now put the rest of the cut motions to the vote GUJARAT APPROPRIATION of the House.

All the other Cut Motions were put and negatived.

MR. DEPUTY-SPEAKER: The guestion is:

"That the respective sums not Acceeding the amounts on Revenue count and Capital Account shown in the third column of the Order Paper be granted to the President out of the Con-corrected. solidated Fund of the State of Gujarat, on account, for or towards defraying the charges which will come in course of That is where the whole confusion comes. payment during the year ending the 31st day of March, 1976, in respect of the heads of demands entered in the second colunn thereof-

Demands Nos. 2, 3, 5, to 12, 14 to 20, 22 to 31, 33 to 59, 61 to 68 and 70 to 76"

^{*}Shrimati Ganga Devi also recorded her vote for NOES.

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 21-3-75.

325 Gujarat Appropriation PHALGUNA 30, 1896 (SAKA) Gujarat Appropriation 326 (Vote on Account) Bill, 1975 Bill, 1975

The motion was adopted

16.28 hrs.

SHRI PRANAB KUMAR MUKHER- GUJARAT JEE: I introducet the Bill.

I movet:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1975-76, be taken into consideration."

MR. DEPUTY-SPI AKFR: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1975-76, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER: Now we take up clause-by-clause consideration.

The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted

Clauses 2, 3, the Schedule, Class 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHER-JEE: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is.

"That the Bill be passed."

The motion was adopted

†Introduced/moved with the recommendation of the President.

GUJARAT APPROPRIATION BILL*,
1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill as corrected, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the nancial year 1974-75.

MR. DEPUTY-SPEAKER: You please read out the corrections.

SHRI PRANAB KUMAR MUKHER-JEE: The corrections are as follows:

Page 1, in the marginal heading to clause 2,--

for "Rs. 57,71,66,000"

read "Rs. 57,70,17,000."

2. Page 1, in lines 6 and 7,

for "fifty-seven croies, seventy-one lakhs and sixty-six thousand rupees"

read "fifty-seven crores, seventy lakhs and seventeen thousand rupees"

- 3. Page 3, omit lines 16 to 18 (relating to Vote No. 49).
- 4 Page 5, line 34 (relating to "total")
- (a) for "56,50,98,000" read "56,49,49,000"
 - (b) for "57,71,66,000" read 57,70,17,000"

SHRI PILOO MODY (Godfira): It is all boring.

MR. DPEUTY-SPEAKER: Even at the cost of Piloo Mody, this has to go on record. Sometimes the important things are boring.

The question is:

That leave be granted to introduce Bill, as corrected to authorise payment and appropriation of certain further

*Published in Gazette of India Extraordinary, Part II, section 2, dated 21-3-75.